

12.45 hrs

RE. RIGHTS OF SUSPENDED
MEMBERS—contd.

Shri Buta Singh (Moga): I would make a request on the point raised by the hon. Member, Shri Bagri, regarding attendance of a Member of the Public Accounts Committee. The hon. Member has revealed the information that the Public Accounts Committee is going to do something beyond what is provided in the procedures of the House, there is going to be an extraordinary meeting. I think, under the circumstances, you should kindly allow him to attend.

प्रत्यक्ष महोदय : जब तक वह सस्पेंशन में है मैं ऐसा कैसे कर सकता हूँ ?

12.45 hrs.

ADVOCATES (AMENDMENT) BILL
AS PASSED BY RAJYA SABHA

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): I beg to move for leave to withdraw the Bill further to amend the Advocates Act, 1961, which was passed by the Rajya Sabha on the 3rd November, 1965 and laid on the Table of the Lok Sabha on the 10th November, 1965.

Shri Hem Barua (Gauhati): He asks for leave to withdraw the Bill. May I know the reasons on account of which he wants to withdraw the Bill?

Mr. Speaker: The other Bill is being brought.

The question is:

"That leave be granted to withdraw the Bill further to amend the Advocates Act, 1961, which was passed by the Rajya Sabha on the 3rd November, 1965 and laid on the Table of the Lok Sabha on the 10th November, 1965."

The motion was adopted.

Shri C. R. Pattabhi Raman: I withdraw the Bill.

12.46 hrs.

UNLAWFUL ACTIVITIES (PRE-
VENTION) BILL*

The Minister of Home Affairs (Shri Nanda): I beg to move for leave to introduce a Bill to provide for the more effective prevention of unlawful activities of individuals and associations and for matters connected therewith.

Shrimati Renu Chakravartty (Barrackpore): I would like to oppose this Bill.

डा० राम मनोहर लोहिया (फर्रुखा-
बाद) : क्या लाठी, डंडा काफ़ी नहीं है ?

Mr. Speaker: I have received notices from two hon. Members Shri Tridib Kumar Chaudhuri and Shrimati Renu Chakravartty that they want to oppose it. I can allow one Member. First, I will ask the Minister to give his reasons for introducing the Bill.

Shri Ranga (Chittoor): He is not prepared evidently.

Shri Nanda: I am prepared, fully prepared; because there is not very much to argue here, it is so patent and so simple, and one would not expect in this House that, when we are bringing a measure designed to safeguard the integrity and sovereignty of this country, there would be any difference of opinion there, we may have other differences. This Bill should have the full support of the Members.

To explain the purpose and the principle of this Bill I would just invite the attention of hon. Members to an amendment which was carried out. I would refer to sub-clause (2) of article 19. The Sixteenth Amendment Act of 1963 empowers the Gov-

*Published in Gazette of India, 1-8-66.

Extraordinary, Part II, section 2, dated